

Directorate General of Foreign Trade  
Udyog Bhawan  
DES-V Section

The Meeting No.25/AM-19 dated 28.03.2019 for the licensing year 2018-19 to considered the Special Advance Authorisation cases under para 4.04(a) FTP 2015-20 and remaining cases was considered on 10.04.2019 under para 4.7 FTP 2015-20, Duty Exemption Schemes (Chapter-4) in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1	Dr. Ram Asrey Lal, Sr. General Manager	AT&DC
2	Shri J.D. Giri, Vice President	AEPC
3	Shri Nand Lal, Consultant	DPIIT
4	Shri S.K.Mohapatra, DDG	DGFT
5.	Shri Dinesh Baid, FTDO	DGFT

The agenda for meeting No. 25/AM-19 dated 28.03.2019 and the decision taken in respect of each case is enumerated below:-

**MEETING NUMBER : 25/84-ALC3/2018 MEETING DATE : 28.03.2019**

Case No.:19/25/84-ALC3/2018	Party Name:TEXBOND NONWOVENS	Meet No/Date:25/84-ALC3/2018 28.03.2019	Status: Deferred
HQ File :01/84/050/00717/AM19/	RLA File :04/24/040/00057/AM16/	Lic.No/Date:0410160696 19.06.2015	Defer Date: 16.05.2019
<b>Decision:</b> Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Chennai. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 16.05.2019.			

Case No.:21/18/85-ALC3/2015	Party Name:PIONEER CALICOS PRODUCTS PRIVATE LIMITED	Meet No/Date:25/84-ALC3/2018 28.03.2019	Status:Approved
HQ File :01/85/050/00186/AM16/	RLA File :31/83/040/00123/AM16/	Lic.No/Date:3110065794 14.12.2015	
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:20/25/84-ALC3/2018	Party Name:ROYAL IMPEX.	Meet No/Date:25/84-ALC3/2018 28.03.2019	Status:Approved
HQ File :01/84/050/00718/AM19/	RLA File :04/24/040/00200/AM16/	Lic.No/Date:0410161458 29.12.2015	
<b>Decision :</b> Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Chennai and firm has submitted their request on 25.02.2019 alongwith application for ratification of norms against the above said Adv. Authorisation. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

*Handwritten signature*

*Handwritten signature*

4	Case No.:1/25/84-ALC3/2018	Party Name:GLOBAL FIBC PRIVATE LIMITED,	Meet No/Date:25/84-ALC3/2018 28.03.2019	Status: Deferred
	HQ File :01/84/050/00699/AM19/	RLA File :50/24/040/00018/AM16/	Lic.No/Date:5010002264 25.01.2016	Defer Date: 16.05.2019
	<b>Decision:</b> Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Nagpur. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 16.05.2019.			

5	Case No.:3/3/85-ALC3/2016	Party Name:PIONEER CALICOS PRODUCTS PRIVATE LIMITED	Meet No/Date:25/84-ALC3/2018 28.03.2019	Status:Approved
	HQ File :01/85/050/00003/AM17/	RLA File :31/83/040/00180/AM16/	Lic.No/Date:3110066060 17.03.2016	
	<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

6	Case No.:5/14/85-ALC3/2016	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:25/84-ALC3/2018 28.03.2019	Status:Approved
	HQ File :01/85/050/00129/AM17/	RLA File :05/24/040/00248/AM17/	Lic.No/Date:0510399556 24.08.2016	
	<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:3/22/84-ALC3/2018	Party Name:JUMBO BAG LIMITED	Meet No/Date:25/84-ALC3/2018 28.03.2019	Status:Approved		
HQ File :01/84/050/00402/AM19/	RLA File :04/24/040/00059/AM17/	Lic.No/Date:0410162219 26.08.2016			
<b>Decision :</b> Committee considered the case as per agenda along with other relevant papers decided to ratify the norms for the above advance authorization as under:					
S.No.	Export Product	Export Quantity	Import item	Quantity allowed	
1.	FLEXIBLE INTERMEDIATE BULK CONTAINR PP JUMBO BAGS (PL. SEE ADDITIONAL CONDITION)	100000.000 KG	1.	POLYPROPYLENE GRANULES POLYMER	1.10 kg/kg content in the export product
			2.	LDPE GRANULES POLYMERS	1.05 kg
			3.	PE CONDUCTIVE COMPOUND (PRE ELEC) PRE ELEC	1.05 kg

May

2

			4.	PP CONDUCTIVE YARN	1.05 kg	
			5.	PP CODUCTIVE TAPE (CABLEC) CABLEC	1.05 kg	
RA concerned may take necessary action subject to compliance of other usual conditions.						

	<b>Case No.:</b> 2/14/85-ALC3/2016	<b>Party Name:</b> FASHION ACCESSORIES	<b>Meet No/Date:</b> 25/84-ALC3/2018 28.03.2019	<b>Status:</b> Approved
8	<b>HQ File</b> :01/85/050/00126/AM17/	<b>RLA File</b> :05/23/040/00413/AM17/	<b>Lic.No/Date:</b> 0510400592 02.12.2016	
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

	<b>Case No.:</b> 2/25/84-ALC3/2018	<b>Party Name:</b> SPUNWEB NONWOVEN PVT.LTD	<b>Meet No/Date:</b> 25/84-ALC3/2018 28.03.2019	<b>Status:</b> Deferred
9	<b>HQ File</b> :01/84/050/00700/AM19/	<b>RLA File</b> :24/24/040/00032/AM17/	<b>Lic.No/Date:</b> 2410042156 09.03.2017	<b>Defer Date:</b> 16.05.2019
<b>Decision:</b> Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Rajkot. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 16.05.2019.				

	<b>Case No.:</b> 10/2/85-ALC3/2017	<b>Party Name:</b> PIONEER CALICOS PRODUCTS PRIVATE LIMITED	<b>Meet No/Date:</b> 25/84-ALC3/2018 28.03.2019	<b>Status:</b> Approved
10	<b>HQ File</b> :01/85/050/00020/AM18/	<b>RLA File</b> :31/83/040/00176/AM17/	<b>Lic.No/Date:</b> 3110066629 21.03.2017	
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

	<b>Case No.:</b> 8/4/85-ALC3/2017	<b>Party Name:</b> ORIENT CRAFT LIMITED	<b>Meet No/Date:</b> 25/84-ALC3/2018 28.03.2019	<b>Status:</b> Approved
11	<b>HQ File</b> :01/85/050/00051/AM18/	<b>RLA File</b> :05/24/040/00057/AM18/	<b>Lic.No/Date:</b> 0510402464 05.05.2017	
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

	<b>Case No.:</b> 18/8/85-ALC3/2017	<b>Party Name:</b> CREATIVE GARMENTS PVT. LTD.,	<b>Meet No/Date:</b> 25/84-ALC3/2018 28.03.2019	<b>Status:</b> Approved
12	<b>HQ File</b> :01/85/050/00116/AM18/	<b>RLA File</b> :03/94/040/00482/AM18/	<b>Lic.No/Date:</b> 0310815848 21.09.2017	

new

3

**Decision:** Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for.  
RA concerned may take necessary action subject to compliance of other usual conditions.

13	Case No.:2/6/85-ALC3/2017	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:25/84-ALC3/2018 28.03.2019	Status:Approved
	HQ File :01/85/050/00088/AM18/	RLA File :05/24/040/00304/AM18/	Lic.No/Date:0510404234 10.10.2017	
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

14	Case No.:7/25/84-ALC3/2018	Party Name:G.S. EXPORTS	Meet No/Date:25/84-ALC3/2018 28.03.2019	Status: Deferred
	HQ File :01/84/050/00705/AM19/	RLA File :33/24/040/00008/AM18/	Lic.No/Date:3310030411 15.11.2017	Defer Date: 16.05.2019
<b>Decision:</b> Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Panipat. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 16.05.2019.				

15	Case No.:3/25/84-ALC3/2018	Party Name:TIRUPATHI NONWOVEN PRIVATE LIMITED	Meet No/Date:25/84-ALC3/2018 28.03.2019	Status: Deferred
	HQ File :01/84/050/00701/AM19/	RLA File :50/24/040/00008/AM18/	Lic.No/Date:5010002398 29.12.2017	Defer Date: 16.05.2019
<b>Decision:</b> Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Panipat. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 16.05.2019.				

16	Case No.:2/11/85-ALC3/2017	Party Name:FASHION ACCESSORIES	Meet No/Date:25/84-ALC3/2018 28.03.2019	Status:Approved
	HQ File :01/85/050/00152/AM18/	RLA File :05/23/040/00427/AM18/	Lic.No/Date:0510405648 15.02.2018	
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

17	Case No.:21/25/84-ALC3/2018	Party Name:SUPERFIL PRODUCTS PRIVATE LIMITED	Meet No/Date:25/84-ALC3/2018 28.03.2019	Status: Deferred
	HQ File :01/84/050/00719/AM19/	RLA File :04/24/040/00214/AM18/	Lic.No/Date:0410164078 14.03.2018	Defer Date: 16.05.2019
<b>Decision:</b> Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Chennai. Committee decided to ask				

new?

45

RA to furnish the hard copy of the application.  
The case stands deferred for re-listing on 16.05.2019.

18	<b>Case No.:</b> 8/10/85-ALC3/2018	<b>Party Name:</b> SPLENDID UDYOG LTD.	<b>Meet No/Date:</b> 25/84- ALC3/2018 28.03.2019	<b>Status:</b> Deferred
	<b>HQ File</b> :01/85/050/00054/AM19/	<b>RLA File</b> :03/95/040/00184/AM19/	<b>Lic.No/Date:</b> 0310821395 01.06.2018	<b>Defer Date:</b> 16.05.2019
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to ask the firm furnish the content of Polyester Fibre Virgin in Export Product.  The case stands deferred for re-listing on 16.05.2019.				

19	<b>Case No.:</b> 4/25/84-ALC3/2018	<b>Party Name:</b> KUNJAN PLASTIC INDUSTRIES PVT. LTD.,	<b>Meet No/Date:</b> 25/84- ALC3/2018 28.03.2019	<b>Status:</b> Deferred
	<b>HQ File</b> :01/84/050/00702/AM19/	<b>RLA File</b> :50/24/040/00012/AM19/	<b>Lic.No/Date:</b> 5010002461 05.07.2018	<b>Defer Date:</b> 16.05.2019
<b>Decision:</b> Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Nagpur. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 16.05.2019.				

20

Case No.:18/16/84- ALC3/2018	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:25/84- ALC3/2018 28.03.2019	Status:Approved		
HQ File :01/84/050/00291/AM19/	RLA File :34/24/040/00136/AM19/	Lic.No/Date:341004446 0 30.08.2018			
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the Advance Authorization issued in this case as per comments of DPIIT dated 12.03.2019 as detailed below:					
S.No.	Export Product	Export Quantity	Import item	Quantity allowed	
1.	FLEXIBLE INTERMEDIATE BULK CONTAINERS (NET CONTENT OF EXPORTS:POLYPROPYLENE GRANULES:828.00 MT, PP ENTIRA ANTISTATIC MASTERBATCH:3 MT, MASTERBATCH WHITE:6.13 MT, MASTERBATCH COLOUR:3.68 MT, POLYPROPYLENE FABRIC TAPE:5 MT, CONDUCTIVE BLACK:7 MT, LLDPE:73.34 MT, LDPE:31.43 MT, U.V.STABILISER	973.580 MT	1.	POLYPROPYLENE GRANULES	899.998 MT
			2.	PP ENTIRA ANTISTATIC MASTERBATCH	4.462 MT
			3.	MASTERBATCH WHITE	Quantity of import items 3,4,5 and 9 together = 12.237 MTs
			4.	MASTERBATCH COLOUR	
			5.	POLYPROPYLENE FABRIC TAPE	
			6.	CONDUCTIVE BLACK	7.200 MT
			7.	LLDPE	1.05 kg/kg content in export product

*Handwritten signature*

	MASTERBATCH (FOR EXPORT WITH U.V.STABILISER):16 MT		8	LDPE	1.05 kg/kg content in export product	
			9.	RELEVANT U.V.STABILISER MASTERBATCH (FOR EXPORT WITH U.V. STABILISER)		
RA concerned may take necessary action subject to compliance of other usual conditions.						

Case No.:19/16/84-ALC3/2018	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:25/84-ALC3/2018 28.03.2019	Status:Approved
HQ File :01/84/050/00292/AM19/	RLA File :34/24/040/00173/AM19/	Lic.No/Date:341004446 4 30.08.2018	

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the Advance Authorization issued in this case as per comments of DPIIT dated 12.03.2019 as detailed below:

S.N o.	Export Product	Export Quantity		Import item	Quantity allowed
1.	FLEXIBLE INTERMEDIATE BULK CONTAINERS (NET CONTENT OF EXPORTS:POLYPROPYLENE GRANULES:828.00 MT, PP ENTIRA ANTISTATIC MASTERBATCH:3 MT, MASTERBATCH WHITE:6.13 MT, MASTERBATCH COLOUR:3.68 MT, POLYPROPYLENE FABRIC TAPE:5 MT, CONDUCTIVE BLACK:7 MT, LLDPE:73.34 MT, LDPE:31.43 MT, U.V.STABILISER MASTERBATCH (FOR EXPORT WITH U.V.STABILISER):16 MT	973.580 MT	1.	POLYPROPYLENE GRANULES	899.998 MT
			2.	PP ENTIRA ANTISTATIC MASTERBATCH	4.462 MT
			3.	MASTERBATCH WHITE	Quantity of import items 3,4,5 and 9 together = 12.237 MTs
			4.	MASTERBATCH COLOUR	
			5.	POLYPROPYLENE FABRIC TAPE	
			6.	CONDUCTIVE BLACK	7.200 MT
			7.	LLDPE	1.05 kg/kg content in export product
			8	LDPE	1.05 kg/kg content in export product
			9.	U.V.STABILISER MASTERBATCH (FOR EXPORT WITH U.V. STABILISER)	

RA concerned may take necessary action subject to compliance of other usual conditions.

22	Case No.:20/16/84-ALC3/2018	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:25/84-ALC3/2018 28.03.2019	Status:Approved
----	-----------------------------	---------------------------------------	--	-----------------

*Handwritten signature*

HQ File :01/84/050/00293/AM 19/	RLA File :34/24/040/00165/AM19/	Lic.No/Date:341004463 30.08.2018	
---------------------------------------	------------------------------------	-------------------------------------	--

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the Advance Authorization issued in this case as per comments of DPIIT dated 12.03.2019 as detailed below:

S.N o.	Export Product	Export Quantity		Import item	Quantity allowed
1.	FLEXIBLE INTERMEDIATE BULK CONTAINERS (NET CONTENT OF EXPORTS:POLYPROPYLENE GRANULES:828.00 MT, PP ENTIRA ANTISTATIC MASTERBATCH:3 MT, MASTERBATCH WHITE:6.13 MT, MASTERBATCH COLOUR:3.68 MT, POLYPROPYLENE FABRIC TAPE:5 MT, CONDUCTIVE BLACK:7 MT, LLDPE:73.34 MT, LDPE:31.43 MT, U.V.STABILISER MASTERBATCH (FOR EXPORT WITH U.V.STABILISER):16 MT	973.580 MT	1.	POLYPROPYLENE GRANULES	899.998 MT
			2.	PP ENTIRA ANTISTATIC MASTERBATCH	4.462 MT
			3.	MASTERBATCH WHITE	Quantity of import items 3,4,5 and 9 together = 12.237 MTs
			4.	MASTERBATCH COLOUR	
			5.	POLYPROPYLENE FABRIC TAPE	
			6.	CONDUCTIVE BLACK	7.200 MT
			7.	LLDPE	1.05 kg/kg content in export product
			8.	LDPE	1.05 kg/kg content in export product
			9.	U.V.STABILISER MASTERBATCH (FOR EXPORT WITH U.V. STABILISER)	

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:13/14/84- ALC3/2018	Party Name:UNICARE FIRE SAFETY (INDIA) P. LTD.	Meet No/Date:25/84- ALC3/2018 28.03.2019	Status: Reject
HQ File :01/84/050/00249/AM19/	RLA File :05/24/040/00335/AM19/	Lic.No/Date:0510407739 10.09.2018	
23	<p><b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter issued by DPIIT to the firm vide their letter No.7/168/2018-TS dated 14.12.2018 and this office final reminder dated 15.03.2019 to furnish the following information:</p> <p>i) Manufacturing process indicating stage-wise wastage of all the raw materials (both imported &amp; indigenous) for manufacture of export product.</p> <p>ii) Complete calculation of the requirement of raw materials indicating net content and wastage separately.</p> <p>iii) Production of all the raw materials vis-a-vis consumption of raw materials (both imported &amp; Indigenous) for the last three years duly certified by Chartered Accountant.</p> <p>No reply received from the firm. Committee decided to reject the case.</p> <p>RA concerned may take necessary action subject to compliance of other usual conditions.</p>		

Handwritten signature/initials.

Handwritten signature/initials and number 7.

24	Case No.:2/12/85-ALC3/2018	Party Name:SARITA HANDA EXPORTS PVT LTD	Meet No/Date:25/84-ALC3/2018 28.03.2019	Status: <b>Deferred</b>
	HQ File :01/85/050/00118/AM19/	RLA File :05/24/040/00331/AM19/	Lic.No/Date:0510407734 10.09.2018	Defer Date: 16.05.2019
<b>Decision:</b> NC considered the case as per agenda and noted that the Technical Authority, i.e., Textile Commissioner had furnished their reply on the month of December 2018 and informed to conduct a study team consisting of atleast 2 members for detailed report on this case. Committee decided to defer the case for re-listing on 16.05.2019.				

25	Case No.:14/16/84-ALC3/2018	Party Name:CDI FOOTWEAR PRIVATE LIMITED	Meet No/Date:25/84-ALC3/2018 28.03.2019	Status: <b>Reject</b>
	HQ File :01/84/050/00287/AM19/	RLA File :05/23/040/00273/AM19/	Lic.No/Date:0510407938 28.09.2018	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter issued by DPIIT to the firm vide their letter No.7/340/2018-TS dated 08.01.2019 and this office final reminder dated 15.03.2019 to furnish the following information: i) Complete calculation of the requirement of raw material with design/drawing/lay marker etc. for the manufacture of export product and also to indicate equivalent SION fixed in H.B Procedure Vol.II published by DGFT. ii) Production of export product vis-a-vis consumption of raw materials (both imported & indigenous) for the last three years duly certified by Chartered Accountant. No reply received from the firm. Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.				

26	Case No.:5/25/84-ALC3/2018	Party Name:TIRUPATHI NONWOVEN PRIVATE LIMITED	Meet No/Date:25/84-ALC3/2018 28.03.2019	Status: <b>Deferred</b>
	HQ File :01/84/050/00703/AM19/	RLA File :50/24/040/00019/AM19/	Lic.No/Date:5010002481 10.10.2018	Defer Date: 16.05.2019
<b>Decision:</b> Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Nagpur. Committee decided to ask RA to furnish the hard copy of the application.				

27	Case No.:1/22/84-ALC3/2018	Party Name:ASHUTOSH FIBER PVT. LTD.	Meet No/Date:25/84-ALC3/2018 28.03.2019	Status: <b>Deferred</b>
	HQ File :01/84/050/00400/AM19/	RLA File :08/24/040/00221/AM19/	Lic.No/Date:0810143726 23.10.2018	Defer Date: 16.05.2019
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that firm was asked to appear for PH before NC on 10.04.2019 alongwith sample of import S.No. 1. Manufacturing process, stagewise wastage and explanation to ensure Para Aramid Fabric is waste only. No one appeared from the firm. Committee decided to last opportunity to the firm to explain their case. The case stands deferred for re-listing on 16.05.2019.				

28	Case No.:18/19/84-	Party Name:G.S. EXPORTS	Meet No/Date:25/84-	Status: <b>Reject</b>
----	--------------------	-------------------------	---------------------	-----------------------

*Handwritten signature*



ALC3/2018		ALC3/2018 28.03.2019	
HQ File :01/84/050/00350/AM19/	RLA File :33/24/040/00010/AM19/	Lic.No/Date:3310030493 01.11.2018	Defer Date: 16.05.2019
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on 11.02.2019 to clarify the export product is higher than import product. After detailed deliberation, Committee decided to reject their case as the firm's reply dated 03.04.2019 which is not as per query raised by NC. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:10/19/84- ALC3/2018	Party Name:K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:25/84- ALC3/2018 28.03.2019	Status: Deferred
HQ File :01/84/050/00342/AM19/	RLA File :04/24/040/00181/AM19/	Lic.No/Date:0410164908 26.11.2018	Defer Date: 16.05.2019
29	<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter issued by DPIIT on 24.01.2019 to furnish the following information: <ul style="list-style-type: none"> <li>i) Complete calculation for requirement of raw materials for the export product (comparing with SION fixed) duly certified by Chartered Engineer.</li> <li>ii) Reason for asking lining materials in pair and therefore to give in proper unit of measurement.</li> <li>iii) Consumption of raw materials with corresponding production of export product for the last three year duly certified by Chartered accountant.</li> </ul> Reply is not received from the firm. NC decided to send the reminder to the firm.		

Case No.:24/19/84- ALC3/2018	Party Name:MARUDHAR FASHIONS	Meet No/Date:25/84- ALC3/2018 28.03.2019	Status: Deferred
HQ File :01/84/050/00356/AM19/	RLA File :33/24/040/00012/AM19/	Lic.No/Date:3310030495 27.11.2018	Defer Date: 16.05.2019
30	<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that firm has furnished their reply alongwith sample of the product. NC observed that the reply of the firm is not as per query raised by NC. Accordingly Committee decided to ask the firm to appear PH before NC to explain their case. The case stands deferred for re-listing on 16.05.2019.		

Case No.:16/19/84- ALC3/2018	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:25/84- ALC3/2018 28.03.2019	Status: Withdrawn
HQ File :01/84/050/00348/AM19/	RLA File :05/24/040/00475/AM19/	Lic.No/Date:0510408686 28.11.2018	
31	<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that firm has informed that their export project has been cancelled and they will be surrendered the above said Authorisation and request to withdrawn their case. Accordingly, committee withdrawn the case. RA concerned may take necessary action subject to compliance of other usual conditions.		

Case No.:8/22/84- ALC3/2018	Party Name:ARVIND OG NONWOVENS PRIVATE	Meet No/Date:25/84- ALC3/2018	Status: Deferred
32			

ncf

9

	LIMITED	28.03.2019	
HQ File :01/84/050/00407/AM19/	RLA File :08/24/040/00278/AM19/	Lic.No/Date:0810144014 03.12.2018	Defer Date: 16.05.2019
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that firm's representative not able to appeared before NC on 10.04.2019. Committee decided to another PH. The case stands deferred for re-listing on 16.05.2019.			

33	Case No.:3/18/85-ALC3/2018	Party Name:PIONEER CALICOS PRODUCTS PRIVATE LIMITED	Meet No/Date:25/84-ALC3/2018 28.03.2019	Status:Approved
	HQ File :01/85/050/00165/AM19/	RLA File :31/83/040/00134/AM19/	Lic.No/Date:3110067251 12.12.2018	
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

	Case No.:22/25/84-ALC3/2018	Party Name:K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:25/84-ALC3/2018 28.03.2019	Status:Deferred
34	HQ File :01/84/050/00720/AM19/	RLA File :04/24/040/00214/AM19/	Lic.No/Date:0410165055 02.01.2019	Defer Date: 16.05.2019
<b>Decision:</b> Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Chennai. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 16.05.2019.				

	Case No.:4/22/84-ALC3/2018	Party Name:WALLACE LANGFORD AND ASSOCIATES	Meet No/Date:25/84-ALC3/2018 28.03.2019	Status:Deferred
35	HQ File :01/84/050/00403/AM19/	RLA File :10/24/040/00069/AM19/	Lic.No/Date:1010060098 07.01.2019	Defer Date: 16.05.2019
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the firm has furnished their reply on 20.03.2019. Committee decided to send the same to DIPPT for their expedite comments. The case stands deferred for re-listing on 16.05.2019.				

	Case No.:10/22/84-ALC3/2018	Party Name:REALKNIT FASHION	Meet No/Date:25/84-ALC3/2018 28.03.2019	Status:Deferred
36	HQ File :01/84/050/00409/AM19/	RLA File :32/24/040/00050/AM19/	Lic.No/Date:3210078813 10.01.2019	Defer Date: 16.05.2019
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on 18.03.2019 to furnish the CAD and Sketch of the product. The reply is not received so far. Committee decided to send the final reminder to the firm. The case stands deferred for re-listing on 16.05.2019.				

37	Case No.:23/25/84-ALC3/2018	Party Name:YOUNG BRAND APPAREL PRIVATE LTD	Meet No/Date:25/84-ALC3/2018	Status:Deferred
----	-----------------------------	--	------------------------------	-----------------

Handwritten signature/initials.

		28.03.2019	
HQ File :01/84/050/00721/AM19/	RLA File :04/24/040/00234/AM19/	Lic.No/Date:0410165160 01.02.2019	Defer Date: 16.05.2019
<b>Decision:</b> Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Chennai. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 16.05.2019.			

38

Case No.:18/25/84-ALC3/2018	Party Name:HINDUSTAN APPAREL INDUSTRIES	Meet No/Date:25/84-ALC3/2018 28.03.2019	Status:Approved	
HQ File :01/84/050/00716/AM19/	RLA File :03/94/040/00969/AM19/	Lic.No/Date:031082685 5 06.02.2019		
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the Advance Authorization issued in this case as under:				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	MENS SHIRTS MADE FROM 100% LINEN WOVEN FABRICS Y33 PFD GSM: 125 +/-10% WIDTH- 62-66	1100.000 Number	1. 100% LINEN WOVEN FABRICS Y33 PFD GSM: 125 +/-10% WIDTH- 62-66	2.90 Sq. Meter per piece
			2. TRIMMING & EMBELISHMENT ( 4% CIF) (100% POLYESTER WEB/ TUBULAR/ T BELTING TAPE & TWILL TAPE (ITC HS CODE 58079090) & 100% POLYESTER BIAS BDG FABRICS TAPE- 50M TO 72M (ITC HS CODE 58063990))	Para 2 of General notes for Textiles
RA concerned may take necessary action subject to compliance of other usual conditions.				

39	Case No.:6/25/84-ALC3/2018	Party Name:SPUNWEB NONWOVEN PVT.LTD	Meet No/Date:25/84-ALC3/2018 28.03.2019	Status:Deferred
	HQ File :01/84/050/00704/AM19/	RLA File :24/24/040/00057/AM19/	Lic.No/Date:2410042677 25.02.2019	Defer Date: 16.05.2019
	<b>Decision:</b> Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Rajkot. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 16.05.2019.			

40	Case No.:15/25/84-ALC3/2018	Party Name:SUMILON INDUSTRIES LIMITED	Meet No/Date:25/84-ALC3/2018 28.03.2019	Status:Deferred
	HQ File :01/84/050/00713/AM19/	RLA File :52/24/040/00071/AM19/	Lic.No/Date:5210042973 25.02.2019	Defer Date: 16.05.2019

Meng

8-11

**Decision:** Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Surat. Committee decided to ask the firm and RA to furnish the following information :

1. Purpose of each input in making of the Export Product and justification for quantity of each input required
2. Stagewise wage
3. Hard copy of the application from RA.

The case stands deferred for re-listing on 11.04.2019.

41	Case No.:8/25/84-ALC3/2018	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:25/84-ALC3/2018 28.03.2019	Status: <b>Deferred</b>
	HQ File :01/84/050/00706/AM19/	RLA File :02/24/040/00154/AM19/	Lic.No/Date:0210209015 27.02.2019	Defer Date: 16.05.2019
<b>Decision:</b> Committee considered the case as per agenda and observed that the case was automatically opened and pertains to DPIIT. The hard copy still not received from RA, Kolkata. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 16.05.2019.				

42	Case No.:9/25/84-ALC3/2018	Party Name:PEARLGLOBAL INDUSTRIES LIMITED	Meet No/Date:25/84-ALC3/2018 28.03.2019	Status: <b>Approved</b>
	HQ File :01/84/050/00707/AM19/	RLA File :05/24/040/00683/AM19/	Lic.No/Date:0510409795 27.02.2019	
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

43	Case No.:10/25/84-ALC3/2018	Party Name:ABHIKRITI IMPEX PVT. LTD.	Meet No/Date:25/84-ALC3/2018 28.03.2019	Status: <b>Deferred</b>
	HQ File :01/84/050/00708/AM19/	RLA File :02/24/040/00183/AM19/	Lic.No/Date:0210209025 28.02.2019	Defer Date: 16.05.2019
<b>Decision:</b> Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Kolkata. Committee decided to ask the firm and RA to furnish the following information : <ol style="list-style-type: none"> <li>1. Constituents of export products do not match with the inputs</li> <li>2. Applicant to explain the nature of import items and justification of requirement of quantity</li> <li>3. CAD / Images and measurement chart for each garment.</li> <li>4. Hard copy of the application from RA.</li> </ol> The case stands deferred for re-listing on 16.05.2019.				

44	Case No.:11/25/84-ALC3/2018	Party Name:NAVIN GUPTA	Meet No/Date:25/84-ALC3/2018 28.03.2019	Status: <b>Deferred</b>
	HQ File :01/84/050/00709/AM19/	RLA File :02/24/040/00175/AM19/	Lic.No/Date:0210209029 28.02.2019	Defer Date: 16.05.2019
<b>Decision:</b> Committee considered the case as per agenda and observed that the case was automatically opened and pertains to DPIIT. The hard copy still not received from RA, Kolkata. Committee decided to ask RA to furnish the hard copy of the application.				

*nanj*

The case stands deferred for re-listing on 16.05.2019.				
45	Case No.:12/25/84-ALC3/2018	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:25/84-ALC3/2018 28.03.2019	Status: Deferred
	HQ File :01/84/050/00710/AM19/	RLA File :07/24/040/00280/AM19/	Lic.No/Date:0710114600 28.02.2019	Defer Date: 16.05.2019
	<b>Decision:</b> Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 16.05.2019.			

The case stands deferred for re-listing on 16.05.2019.				
46	Case No.:13/25/84-ALC3/2018	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:25/84-ALC3/2018 28.03.2019	Status: Deferred
	HQ File :01/84/050/00711/AM19/	RLA File :07/24/040/00277/AM19/	Lic.No/Date:0710114605 28.02.2019	Defer Date: 16.05.2019
<b>Decision:</b> Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask the firm and RA to furnish the following information : <ol style="list-style-type: none"> <li>1. Sample of the export product</li> <li>2. Matrix for requirement of each input per piece with justification of the quantities asked</li> <li>3. CAD of export product</li> <li>4. Hard copy of the application from RA.</li> </ol> The case stands deferred for re-listing on 16.05.2019.				

The case stands deferred for re-listing on 16.05.2019.				
47	Case No.:14/25/84-ALC3/2018	Party Name:GOKALDAS EXPORTS LTD	Meet No/Date:25/84-ALC3/2018 28.03.2019	Status: Deferred
	HQ File :01/84/050/00712/AM19/	RLA File :07/24/040/00278/AM19/	Lic.No/Date:0710114606 28.02.2019	Defer Date: 16.05.2019
<b>Decision:</b> Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask the firm and RA to furnish the following information : <ol style="list-style-type: none"> <li>1. Sample of the export product</li> <li>2. Matrix for requirement of each input per piece with justification of the quantities asked</li> <li>3. CAD of export product</li> <li>4. Hard copy of the application from RA.</li> </ol> The case stands deferred for re-listing on 16.05.2019.				

The case stands deferred for re-listing on 16.05.2019.				
48	Case No.:16/25/84-ALC3/2018	Party Name:SURE SAFETY (INDIA) LIMITED	Meet No/Date:25/84-ALC3/2018 28.03.2019	Status: Deferred
	HQ File :01/84/050/00714/AM19/	RLA File :34/24/040/00361/AM19/	Lic.No/Date:3410044937 28.02.2019	Defer Date: 16.05.2019
<b>Decision:</b> Committee considered the case as per agenda and observed that the case was automatically opened and pertains to DPIIT. The hard copy still not received from RA, Vadodara. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 16.05.2019.				

49	Case No.:17/25/84-ALC3/2018	Party Name:SURE SAFETY	Meet No/Date:25/84-	Status:
----	-----------------------------	------------------------	---------------------	---------

map

	(INDIA) LIMITED	ALC3/2018 28.03.2019	Deferred
HQ File :01/84/050/00715/AM19/	RLA File :34/24/040/00362/AM19/	Lic.No/Date:3410044938 28.02.2019	Defer Date: 16.05.2019
<b>Decision:</b> Committee considered the case as per agenda and observed that the case was automatically opened and pertains to DPIIT. The hard copy still not received from RA, Vadodara. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 16.05.2019.			

50	Case No.:24/25/84-ALC3/2018	Party Name:K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:25/84- ALC3/2018 28.03.2019	Status: Deferred
	HQ File :01/84/050/00722/AM19/	RLA File :04/24/040/00247/AM19/	Lic.No/Date:0410165272 04.03.2019	Defer Date: 16.05.2019
<b>Decision:</b> Committee considered the case as per agenda and observed that the case was automatically opened and pertains to DPIIT. The hard copy still not received from RA, Chennai. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 16.05.2019.				

51	Case No.:42/25/84-ALC3/2018	Party Name:FRONTIER PROTECTIVEWEAR PRIVATE LIMITED	Meet No/Date:25/84- ALC3/2018 28.03.2019	Status: Deferred
	HQ File :01/84/050/00740/AM19/	RLA File :02/24/040/00179/AM19/	Lic.No/Date:0210209038 06.03.2019	Defer Date: 16.05.2019
<b>Decision:</b> Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Kolkata. Committee decided to ask the firm and RA to furnish the following information : <ol style="list-style-type: none"> <li>1. Sample of the export product</li> <li>2. Matrix of requirement of various quantities of input fabrics in Sq. Mtrs against per piece of each export product.</li> <li>3. CAD of each export product</li> <li>4. Hard copy of the application from RA.</li> </ol> The case stands deferred for re-listing on 16.05.2019.				

52	Case No.:25/25/84-ALC3/2018	Party Name:SEAL NETS PRIVATE LIMITED	Meet No/Date:25/84- ALC3/2018 28.03.2019	Status: Deferred
	HQ File :01/84/050/00723/AM19/	RLA File :35/24/040/00038/AM19/	Lic.No/Date:3510045502 07.03.2019	Defer Date: 16.05.2019
<b>Decision:</b> Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Madurai. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 16.05.2019.				

53	Case No.:26/25/84-ALC3/2018	Party Name:AMBIKA COTTON MILLS LIMITED	Meet No/Date:25/84- ALC3/2018 28.03.2019	Status: Deferred
	HQ File :01/84/050/00724/AM19/	RLA File :32/24/040/00058/AM19/	Lic.No/Date:3210078877 07.03.2019	Defer Date: 16.05.2019
<b>Decision:</b> Committee considered the case as per agenda and observed that the case was				

Hand

automatically opened and hard copy still not received from RA, Coimbatore. Committee decided to ask RA to furnish the hard copy of the application.  
The case stands deferred for re-listing on 16.05.2019.

54	Case No.:43/25/84-ALC3/2018	Party Name:TOPLINE COMMODITIES PVT.LTD.	Meet No/Date:25/84- ALC3/2018 28.03.2019	Status: Deferred
	HQ File :01/84/050/00741/AM19/	RLA File :02/24/040/00184/AM19/	Lic.No/Date:0210209041 07.03.2019	Defer Date: 16.05.2019
	<b>Decision:</b> Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Kolkata. Committee decided to ask the firm and RA to furnish the following information : 1. Manufacturing process 2. Justification for 65% of wastage of import fabric 3. Justification for requirement of 43.5% PU Resin & 13% wood powder on the weight of export product. 4. Hard copy of the application from RA. The case stands deferred for re-listing on 16.05.2019.			

55	Case No.:44/25/84-ALC3/2018	Party Name:PARVEEN WOOLLEN & SPINNING MILLS	Meet No/Date:25/84- ALC3/2018 28.03.2019	Status: Deferred
	HQ File :01/84/050/00742/AM19/	RLA File :33/24/040/00018/AM19/	Lic.No/Date:3310030511 07.03.2019	Defer Date: 16.05.2019
	<b>Decision:</b> Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Panipat. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 16.05.2019.			

56	Case No.:45/25/84-ALC3/2018	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:25/84- ALC3/2018 28.03.2019	Status: Deferred
	HQ File :01/84/050/00743/AM19/	RLA File :07/24/040/00285/AM19/	Lic.No/Date:0710114633 07.03.2019	Defer Date: 16.05.2019
	<b>Decision:</b> Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 16.05.2019.			

57	Case No.:46/25/84-ALC3/2018	Party Name:SAGAR METALLICS PRIVATE LIMITED	Meet No/Date:25/84- ALC3/2018 28.03.2019	Status: Deferred
	HQ File :01/84/050/00744/AM19/	RLA File :52/24/040/00094/AM19/	Lic.No/Date:5210042989 11.03.2019	Defer Date: 16.05.2019
	<b>Decision:</b> Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Surat. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 16.05.2019.			

58	Case No.:27/25/84-ALC3/2018	Party Name:TECHFAB	Meet No/Date:25/84-	Status:
----	-----------------------------	--------------------	---------------------	---------

*Handwritten signature*

	(INDIA) INDUSTRIES LTD	ALC3/2018 28.03.2019	Deferred
HQ File :01/84/050/00725/AM19/	RLA File :03/95/040/01273/AM19/	Lic.No/Date:0310827616 12.03.2019	Defer Date: 16.05.2019
<b>Decision:</b> Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Mumbai. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 16.05.2019.			

59	Case No.:28/25/84-ALC3/2018	Party Name:ADMIRE FIBER TEX (INDIA) PVT. LTD.	Meet No/Date:25/84- ALC3/2018 28.03.2019	Status: Deferred
	HQ File :01/84/050/00726/AM19/	RLA File :08/24/040/00415/AM19/	Lic.No/Date:0810144753 12.03.2019	Defer Date: 16.05.2019
<b>Decision:</b> Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Ahmedabad. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 16.05.2019.				

60	Case No.:29/25/84- ALC3/2018	Party Name:PINNACLE CLOTHING CO	Meet No/Date:25/84- ALC3/2018 28.03.2019	Status:Approved
	HQ File :01/84/050/00727/AM19/	RLA File :05/24/040/00714/AM19/	Lic.No/Date:0510409917 12.03.2019	
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

61	Case No.:30/25/84-ALC3/2018	Party Name:K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:25/84- ALC3/2018 28.03.2019	Status: Deferred
	HQ File :01/84/050/00728/AM19/	RLA File :04/24/040/00264/AM19/	Lic.No/Date:0410165308 12.03.2019	Defer Date: 16.05.2019
<b>Decision:</b> Committee considered the case as per agenda and observed that the case was automatically opened and case pertains to DPIIT. The hard copy still not received from RA, Chennai. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 16.05.2019.				

62	Case No.:31/25/84-ALC3/2018	Party Name:K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:25/84- ALC3/2018 28.03.2019	Status: Deferred
	HQ File :01/84/050/00729/AM19/	RLA File :04/24/040/00269/AM19/	Lic.No/Date:0410165309 12.03.2019	Defer Date: 16.05.2019
<b>Decision:</b> Committee considered the case as per agenda and observed that the case was automatically opened and case pertains to DPIIT. The hard copy still not received from RA, Chennai. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 16.05.2019.				

63	Case No.:32/25/84-ALC3/2018	Party Name:K H EXPORTS	Meet No/Date:25/84-	Status:
----	-----------------------------	------------------------	---------------------	---------

*Handwritten signature*



	INDIA PRIVATE LIMITED,	ALC3/2018 28.03.2019	Deferred
HQ File :01/84/050/00730/AM19/	RLA File :04/24/040/00272/AM19/	Lic.No/Date:0410165310 12.03.2019	Defer Date: 16.05.2019
<b>Decision:</b> Committee considered the case as per agenda and observed that the case was automatically opened and case pertains to DPIIT. The hard copy still not received from RA, Chennai. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 16.05.2019.			

64	Case No.:33/25/84-ALC3/2018	Party Name:HRITIK EXIM	Meet No/Date:25/84- ALC3/2018 28.03.2019	Status: Deferred
	HQ File :01/84/050/00731/AM19/	RLA File :26/24/040/00017/AM19/	Lic.No/Date:2610012874 13.03.2019	Defer Date: 16.05.2019
<b>Decision:</b> Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Visakhapatnam. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 16.05.2019.				

65	Case No.:47/25/84-ALC3/2018	Party Name:GOVARDHAN OVERSEAS PVT. LTD.	Meet No/Date:25/84- ALC3/2018 28.03.2019	Status: Deferred
	HQ File :01/84/050/00745/AM19/	RLA File :07/24/040/00252/AM19/	Lic.No/Date:0710114651 13.03.2019	Defer Date: 16.05.2019
<b>Decision:</b> Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Bangalore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 16.05.2019.				

66	Case No.:34/25/84-ALC3/2018	Party Name:YOUNG BRAND APPAREL PRIVATE LTD	Meet No/Date:25/84- ALC3/2018 28.03.2019	Status: Deferred
	HQ File :01/84/050/00732/AM19/	RLA File :04/24/040/00267/AM19/	Lic.No/Date:0410165325 14.03.2019	Defer Date: 16.05.2019
<b>Decision:</b> Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Chennai. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 16.05.2019.				

67	Case No.:35/25/84- ALC3/2018	Party Name:AKRITI CREATIONS PVT. LTD.	Meet No/Date:25/84- ALC3/2018 28.03.2019	Status: Deferred
	HQ File :01/84/050/00733/AM19/	RLA File :05/23/040/00542/AM19/	Lic.No/Date:0510409962 15.03.2019	Defer Date: 16.05.2019
<b>Decision :</b> Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the following information: 1. Total fabric manufacturing from 22064.143 organic content link in kgs & sq.mtrs in both the varieties i.e. 625+/-10% GSM & 325+/-10% GSM 2. Required per piece of relevant variety (325 +/- 10% GSM & 625+/-10% GSM for each export product				

Handwritten signature

3. CAD& Image of ach export product. The case stands deferred for re-listing on 16.05.2019.				
68	Case No.:36/25/84-ALC3/2018	Party Name:KKP SPINNING MILLS PRIVATE LIMITED	Meet No/Date:25/84- ALC3/2018 28.03.2019	Status: Deferred
	HQ File :01/84/050/00734/AM19/	RLA File :32/24/040/00060/AM19/	Lic.No/Date:3210078886 18.03.2019	Defer Date: 16.05.2019
	<b>Decision:</b> Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Coimbatore. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 16.05.2019.			

69				
	Case No.:39/25/84-ALC3/2018	Party Name:NANDAN DENIM LIMITED	Meet No/Date:25/84-ALC3/2018 28.03.2019	Status: Deferred
	HQ File :01/84/050/00737/AM19/	RLA File :08/24/040/00427/AM19/	Lic.No/Date:0810144796 18.03.2019	Defer Date: 16.05.2019
<b>Decision:</b> Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Ahmedabad. Committee decided to ask the firm and RA to furnish the following information : 1. Justification for input Sl. No. 2 for 16.6% Vat Indigo blue on the width of export product. 2. Hard copy of the application from RA. The case stands deferred for re-listing on 16.05.2019.				

70				
	Case No.:37/25/84-ALC3/2018	Party Name:WEAR WELL INDIA PVT. LTD.,	Meet No/Date:25/84-ALC3/2018 28.03.2019	Status: Approved
	HQ File :01/84/050/00735/AM19/	RLA File :05/24/040/00718/AM19/	Lic.No/Date:0510409973 19.03.2019	
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

71				
	Case No.:38/25/84-ALC3/2018	Party Name:TANDI	Meet No/Date:25/84-ALC3/2018 28.03.2019	Status: Approved
	HQ File :01/84/050/00736/AM19/	RLA File :05/24/040/00727/AM19/	Lic.No/Date:0510409974 19.03.2019	
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

72				
	Case No.:40/25/84-ALC3/2018	Party Name:KALAKRITI	Meet No/Date:25/84-ALC3/2018 28.03.2019	Status: Deferred
	HQ File :01/84/050/00738/AM19/	RLA File :05/23/040/00572/AM19/	Lic.No/Date:0510409992 19.03.2019	Defer Date: 16.05.2019
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the following information:				

109

18

1. Width of fabric not mentioned
  2. Requirement of fabric to be given in Sq. mtr./ piece of export product
  3. Dimension of cover to be given to oorkout Sq. mtrs of fabric consumed in the cover.
- The case stands deferred for re-listing on 16.05.2019.

73	Case No.:41/25/84-ALC3/2018	Party Name:MATRIX CLOTHING PVT. LTD.	Meet No/Date:25/84-ALC3/2018 28.03.2019	Status: Deferred
	HQ File :01/84/050/00739/AM19/	RLA File :05/24/040/00729/AM19/	Lic.No/Date:0510409996 19.03.2019	Defer Date: 16.05.2019
<b>Decision:</b> Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, CLA, New Delhi. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 16.05.2019.				

74	Case No.:48/25/84-ALC3/2018	Party Name:WILLIAM GOODACRE & SONS INDIA PVT. LTD.,	Meet No/Date:25/84-ALC3/2018 28.03.2019	Status: Deferred
	HQ File :01/84/050/00746/AM19/	RLA File :10/24/040/00107/AM19/	Lic.No/Date:1010060154 19.03.2019	Defer Date: 16.05.2019
<b>Decision:</b> Committee considered the case as per agenda and observed that the case was automatically opened and hard copy still not received from RA, Cochin. Committee decided to ask RA to furnish the hard copy of the application. The case stands deferred for re-listing on 16.05.2019.				

**Minutes of manual cases considered by the Norms Committee -V**  
**In Meeting No.24/84 AM-19 dated 28.02.2019 actually held on 13.03.2019**

75.

Case No.324	M/s . Shahi Exports Pvt. Ltd.
NC Meeting No. 25/AM19 dated 28.03.2019	F.No. 01/84/171/00075/AM19/DES.V
Prior fixation of adhoc norms for the following export products under special advance licence scheme under para 4.04(a) 1 FTP 2015-20. <ol style="list-style-type: none"> <li>1. Gents Jacket made of 45% Polyester 45% Cotton 10% Nylon PU Coated Dyed Woven Fabric GSM 180 (Tolerance +/-10%) (Style No. 132J0104)</li> <li>2. Gents jacket made of 100% Cotton Corduroy Dyed Woven Fabric GSM 295 (Tolerance +/-10%) (Style No. 132J0101)</li> <li>3. Ladies Jacket made of 100% Viscose PU Coated Dyed Woven Fabric GSM 300 (Tolerance +/-10%) (Style No. 144J0137)</li> </ol>	
<b>Decision:</b> M/s Shahi Exports Pvt. Ltd. vide their letter dated 30.01.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

neg

19

76.

Case No.325	M/s . Shahi Exports Pvt. Ltd.
NC Meeting No. 25/AM19 dated 28.03.2019	F.No. 01/84/171/00076/AM19/DES.V
<p>Prior fixation of adhoc norms for the following export products under special advance licence scheme under para 4.04(a) I FTP 2015-20.</p> <p>1. Ladies Shirt (Full Sleeve) Style No. TS39405PL) made of 100% Rayon Woven Yarn Dyed Fabric GSM 132 (Tolerance +/-10%)</p> <p><b>Decision:</b> M/s Shahi Exports Pvt. Ltd. vide their letter dated 01.02.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.</p>	

77.

Case No.326	M/s . Orient Craft Ltd.
NC Meeting No. 25/AM19 dated 28.03.2019	F.No. 01/84/171/00077/AM19/DES.V
<p>Prior fixation of adhoc norms for the following export products under special advance licence scheme under para 4.04(a) I FTP 2015-20.</p> <p>1. Ladies Dress made out of 100% Viscose woven printed fabric, GSM 140(+/-10%) (Style No. T42-7323 / T42-7324)</p> <p><b>Decision:</b> M/s. Orient Craft Ltd. vide their letter dated 16.03.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.</p>	

78.

Case No.327	M/s . Shahi Exports Pvt. Ltd.
NC Meeting No. 25/AM19 dated 28.03.2019	F.No. 01/84/171/00078/AM19/DES.V
<p>Prior fixation of adhoc norms for the following export products under special advance licence scheme under para 4.04(a) I FTP 2015-20.</p> <p>1. Gents Jacket with Hood made of 100% Polyester Knitted other Pile Fabric Assembled in layered with 100% Polyester Woven Fabric GSM -310 Tolerance +/-10%) Style No. WM6045)</p> <p><b>Decision:</b> M/s Shahi Exports Pvt. Ltd. vide their letter dated 30.01.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.</p>	

11/2

20

79.

Case No.328	M/s . Shahi Exports Pvt. Ltd.
NC Meeting No. 25/AM19 dated 28.03.2019	F.No. 01/84/171/00079/AM19/DES.V
<p>Prior fixation of adhoc norms for the following export products under special advance licence scheme under para 4.04(a) I FTP 2015-20.</p> <p>1. Mens Cargo Trouser made of 100% Nylon Pu Coated Dyed Woven Fabric GSM 114 (Tolerance +/-10% (Style No. WM8008)</p> <p><b>Decision:</b> M/s Shahi Exports Pvt. Ltd. vide their letter dated 30.01.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.</p>	

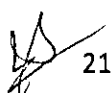
80.

Case No.329	M/s . Shahi Exports Pvt. Ltd.
NC Meeting No. 25/AM19 dated 28.03.2019	F.No. 01/84/171/00080/AM19/DES.V
<p>Prior fixation of adhoc norms for the following export products under special advance licence scheme under para 4.04(a) I FTP 2015-20.</p> <p>1. Gents Pullover made of 55% Cotton 45% Polyester Dyed Knitted Fabric GSM 275 (Tolerance +/-10) Style No. MC93K320RS, RN &amp; XN, XS)</p> <p><b>Decision:</b> M/s Shahi Exports Pvt. Ltd. vide their letter dated 30.01.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.</p>	

81

Case No.330	M/s . Shahi Exports Pvt. Ltd.
NC Meeting No. 25/AM19 dated 28.03.2019	F.No. 01/84/171/00081/AM19/DES.V
<p>Prior fixation of adhoc norms for the following export products under special advance licence scheme under para 4.04(a) I FTP 2015-20.</p> <p>1. Gents Pullover made of 55% Cotton 45% Polyester Dyed Knitted Fabric GSM 275 (Tolerance +/-10) Style No. MC93K310RS, RN &amp; XN, XS)</p> <p><b>Decision:</b> M/s Shahi Exports Pvt. Ltd. vide their letter dated 30.01.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.</p>	

82.

Case No.331	M/s . Shahi Exports Pvt. Ltd.
NC Meeting No. 25/AM19 dated 28.03.2019	F.No. 01/84/171/00082/AM19/DES.V
<p>Prior fixation of adhoc norms for the following export products under special advance licence scheme under para 4.04(a) 1 <u>FTP 2015-20</u>.</p> <p>1. Gents Pullover made of 55% Cotton 45% Polyester Dyed Knitted Fabric GSM 275 (Tolerance +/-10) Style No. MC93K321RS, RN &amp; XN, XS)</p> <p><b>Decision:</b> M/s Shahi Exports Pvt. Ltd. vide their letter dated 30.01.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.</p> <p>GSM should match in import and export.</p>	

83.

Case No.332	M/s . Shahi Exports Pvt. Ltd.
NC Meeting No. 25/AM19 dated 28.03.2019	F.No. 01/84/171/00083/AM19/DES.V
<p>Prior fixation of adhoc norms for the following export products under special advance licence scheme under para 4.04(a) 1 <u>FTP 2015-20</u>.</p> <p>1. Gents Pullover made of 55% Cotton 45% Polyester Dyed Knitted Fabric GSM 275 (Tolerance +/-10) Style No. MC93K300RS, RN &amp; XN, XS)</p> <p><b>Decision:</b> M/s Shahi Exports Pvt. Ltd. vide their letter dated 30.01.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.</p> <p>GSM should match in import and export.</p>	

84.

Case No.333	M/s . Shahi Exports Pvt. Ltd.
NC Meeting No. 25/AM19 dated 28.03.2019	F.No. 01/84/171/00084/AM19/DES.V
<p>Prior fixation of adhoc norms for the following export products under special advance licence scheme under para 4.04(a) 1 <u>FTP 2015-20</u>.</p> <p>1. Gents Jacket with Hood made of 100% Polyester Knitted other Pile Fabric Assembled in layered with 100% Polyester Woven Fabric GSM -310 Tolerance +/-10%) Style No. WM6045)</p> <p><b>Decision:</b> M/s Shahi Exports Pvt. Ltd. vide their letter dated 30.01.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.</p> <p>GSM should match in import and export.</p>	

85.

*Handwritten signature*

*Handwritten signature*

Case No.334	M/s . Himatsingka Seide Ltd.
NC Meeting No. 25AM19 dated 28.03.2019	F.No. 01/84/050/00448/AM17/DES.V
RA F.No. 07/24/040/00146/AM16	Adv.Authorisation. No. 0710108689 dated 04.09.2015
Request for review / fixation of norms against the above said Adv.Authorisation	
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 18.12.2018 for review / fixation of norms against the above said Adv.Authorisation as their case was rejected by NC in its meeting No. 10/84 dated 16.08.2018 due to firm's representative was appeared and unable to provide the desired information. After detailed deliberation, Committee decided to maintain the status quo. RA concerned may take necessary action subject to compliance of usual condition.	

86.

Case No.335	M/s . Pankaj Overseas
NC Meeting No. 25AM19 dated 28.03.2019	F.No. 01/84/050/00069/AM19/DES.V
RA F.No. 05/27/040/00421/AM15	Adv.Authorisation. No. 0510392703 dated 06.01.2015
Request for ratification of adhoc SION J-125 for the export product Silk Garments against the above said Adv. Authorisation.	
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that firm's representation dated 25.02.2019 alongwith documents for ratification of adhoc SION J-125 for the export product Silk Garments against the above said Adv. Authorisation. Committee decided to ask the firm to appear before NC to explain their case. The case stands deferred for re-listing on 16.05.2019.	

87.

Case No.336	M/s . Arvind Goodhill Suit Manufacturing Pvt. Ltd.
NC Meeting No. 25AM19 dated 28.03.2019	F.No. 01/84/050/00002/AM17/DES.V
RA F.No. 08/24/040/00461/AM16	Adv.Authorisation. No. 0810137659 dated 12.04.2016
Request for fixation of norms against the above said Adv. Authorisation.	
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the firm had informed through email on 10.04.2019 that their technical person was missed the flight and unable to attend the PH before NC and request for another PH. Committee decided to grant next PH to explain their case. The case stands deferred for re-listing on 16.05.2019.	

88.

Case No.337	M/s . Arvind Goodhill Suit Manufacturing Pvt. Ltd.
NC Meeting No. 25AM19 dated 28.03.2019	F.No. 01/84/050/00200/AM17/DES.V
RA F.No. 05/27/040/00141/AM17	Adv.Authorisation. No. 0810138304 dated 18.7.2016
Request for review/fixation of norms against the above said Adv. Authorisation.	
<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and noted that the firm had informed through email on 10.04.2019 that their technical person was missed the flight and unable to attend the PH before NC and request for another PH. Committee decided to grant next PH to explain their case. The case stands deferred for re-listing on 16.05.2019.	

*Recd*

*[Signature]*